

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

(Office of the Registrar General at Srinagar)

\*\*\*\*\*

**Subject:- Transfer of Advocate License.**

## NOTIFICATION

No. 1703 of 2026 RG/LP

**Dated: 16.07.2026**

In pursuance of Bar Council of India Resolution No.1-D/2025 (Transfer) dated 02.03.2025, Shri Shahid Ashraf, Advocate S/O Mohammad Ashraf Rather R/o H.No.161, Iqbal Colony, Dialgam, Tehsil & District Anantnag upon transfer of his enrolment from Bar Council of Delhi is brought on the roll of Jammu & Kashmir and Ladakh Bar Council.

**By Order**

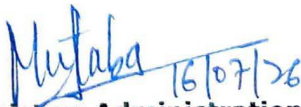
  
(Syed Mujtaba Hussain)  
Registrar Administration  
High Court Main Wing, Srinagar

No. 31842-SI- RG/LP

**Dated: 16.07.2026**

### **Copy forwarded to the:-**

1. Principal District & Sessions Judge, Anantnag.
2. Registrar Judicial, High Court of J&K and Ladakh, Srinagar/Jammu.
3. Secretary Bar Council of India, 21 Rouse Avenue Institutional Area, New Delhi for information and necessary action. This is in reference to his communication No.BCI:D:942/2026 dated 09.02.2026.
4. Secretary Bar Council of Delhi for information. This is in reference to his communication No.Tfr/20/365/2025 dated 28.03.2025.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
7. President, J&K High Court Bar Association, Jammu/Srinagar.
8. President, District Bar Association, Anantnag.
9. Shri Shahid Ashraf, Advocate S/O Mohammad Ashraf Rather R/o H.No.161, Iqbal Colony, Dialgam, Tehsil & District Anantnag.

  
Registrar Administration  
High Court Main Wing, Srinagar